NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.(IB) No. 04/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th January 2018, 10.30 A.M.

Name	of the Company	Agarwal Alloys -Vs- Day	yal Commercial Co. Pvt.Ltd	
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1	A·K. U	PADreeAr	for lettstone	A
		Apu.		19/1/18
2 .	Abid	Jamal Ann.	An Respondent	19/1/18

19.01.2018 (S.No.103) – Agarwal Alloys Vs. Dayal Commercial Co. Pvt. Ltd.

ORDER

Ld. Counsel for the Operational Creditor as also Ld. Counsel for the Corporate Debtor are present.

Ld. Counsel for the Corporate Debtor prays for time to file reply and Vakalatnama. Prayer is allowed. Vakalatnama be filed within two days along with Board Resolution. Reply may be filed within seven days with a copy to the opposite party. Thereafter, rejoinder, if any, may be filed within seven days with a copy to the opposite party.

List on 15.02.2018 for admission.

(Jinan K.R.)

Member (Judicial)

(V.P. Singh) Member (Judicial)